

**GOVERNMENT OF INDIA
COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:791
ANSWERED ON:24.02.2006
DEFAULTED COMPANIES
Nikhil Kumar Shri

Will the Minister of COMPANY AFFAIRS be pleased to state:

- (a) whether the Government are aware that a large number of companies in the country have defaulted in filing their balance sheets, annual returns and other returns with the registrar of companies;
- (b) if so, the details of those companies which have defaulted in filing their required returns during the current year; and
- (c) the action contemplated by the Government against such companies?

Answer

MINISTER OF COMPANY AFFAIRS (SHRI PREM CHAND GUPTA)

(a) & (b) Information is being collected and will be laid on the table of the House.

(c) Prosecutions are launched for non-filing of returns, wherever required, after following due process of law by the Registrar of Companies.

Additionally, Ministry of Company Affairs have issued instructions to Registrar of Companies to issue show cause notices to those defaulting companies which have not filed Balance Sheets and Annual Returns for three years and above to strike off their names from the Register of Registrar of Companies under section 560 of the Companies Act, 1956.